
(2018) 04 UK CK 0027

In the Uttarakhand High Court

Case No : Compounding Application No.4227 of 2018 In Criminal Writ Petition No.575 of 2018

SAHIL VERMA AND OTHERS

APPELLANT

Vs

STATE OF UTTARAKHAND AND OTHERS

RESPONDENT

Date of Decision : 09-04-2018

Acts Referred:

Indian Penal Code, 1860 — Section 427, 504, 506

Citation : (2018) 04 UK CK 0027

Hon'ble Judges : V.K. BIST, J

Bench : Single Bench

Advocate : D.C.S. Rawat, S.K. Chaudhary, B.S. Bhandari

Final Decision : Allowed

Judgement

1. Present petition has been filed by the petitioners for quashing the impugned FIR dated 03.03.2018 registered as FIR/Case Crime No.09 of 2018, for

the offences punishable under Sections 427, 504, 506 of IPC registered at Police Station-Laxman Jhula, District Pauri Garhwal against the petitioners

on the ground that the dispute has already been amicably settled between the parties and the offence has been compounded. Alongwith the petition,

compounding application has been filed by the petitioners and respondent nos.3 & 4. In support of compounding application, joint compromise

affidavits have been filed by Mr. Sahil Verma, petitioner no.1 alongwith other petitioners and Mr. Nitin Gupta (respondent no.3), Mr. Pradeep

(respondent no.4). In the compounding application, it is stated by respondent nos.3 & 4 that dispute between them and the petitioners has been settled.

It is stated that respondent nos.3 & 4 has no grievance remain from the petitioners and, as such the

